

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of February, 2022 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
8.2.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	230/TD/2021	IVPL	Petition under Section 15(1) of the Electricity Act, 2003 read with Regulations 6(1) CERC (Procedure, Terms and Conditions for grant of Category-V Licence for Inter-State trading of Electricity in all the States and Union Territories of India for grant of Trading Licence and other related matters) Regulations, 2020 amended from time to time.
	2.	284/TD/2021	AEI NETPL	Petition under Section 15(1) of the Electricity Act, 2003 read with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading Licence.
	3.	3/TD/2022	RIL	Petition for grant of Category-I license for Inter-State Trading in Electricity.
	4.	525/MP/2020	SREL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this e Commission for <i>inter- alia</i> resolving discrepancies arising on account of conflict between the SCOD under the PPA and the date of operationalisation of connectivity and long term access, for seeking recognition of Change in Law and Force Majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to exemption from payment of transmission charges, opening a Letter of Credit for PoC charges and quashing of the Default Notice issued by the CTU.
	5.	551/MP/2020	ASIPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009, and the Detailed Procedure for Grant of Connectivity to Projects based on Renewable Sources to Inter-state Transmission System seeking relaxation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated pooling Sub-station.
	6.	63/MP/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges.
	7.	238/MP/2017	DMTCL	Petition under Sections 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial

				operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission company Limited under Tariff Based Competitive Bidding guidelines (Received by way of Remand from APTEL).
	8.	195/MP/2017	NRSSXXXI(B)	Petition under Sections 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of NRSS XXXI (B) Transmission Scheme under Tariff Based Competitive Bidding guidelines of Transmission Projects (Received by way of Remand from APTEL)
9.2.2022 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	36/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 03.06.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects(On admission)
	2.	35/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd. and ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects(On admission).
	3.	103/MP/2021 alongwith I.A.No.71/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of

				the Projects, as extended by SECI.(Interlocutory application seeking to restrain respondent No. 1 from operationalising the long term access from 1.9.2021 and consequential relief)
	4.	104/MP/2021 alongwith I.A.No.72/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI (Interlocutory application for seeking urgent interim reliefs).
	5.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages.
	6.	450/MP/2019	MBP(MP)L	Petition seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.
	7.	286/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 8800 MW Solar Power Plants connected to the Inter-State Transmission System (ISTS) linked with setting up of Solar Manufacturing Plant, selected through Competitive Bidding process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent communications.
11.2.2022 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	685/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for 800kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with 800kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh-Pugalur6000 MW HVDC System in Southern Regional grid
	2.	693/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for a) 400kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Pugalur (Existing) Substation and b) 400kV Pugalur (HVDC Station) Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) & Arasur station under HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening 13 at Pugalur end in Southern Regional grid
	3.	172/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Transmission Assets under HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System
	4.	173/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW

			(Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid
5.	242/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW 12 (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chhattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid.
6.	243/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1) Pugalur HVDC station Edayarpalayam (TANTRANSCO) 400kV (Quad) D/c transmission line along with associated bays at Pugalur HVDC Station & Edayarpalayam (TANTRANSCO)-Udumalpet 400kV (Quad) D/c transmission line along with associated bays at Udumalpet S/S (Pugalur HVDC Edayarpalayam line and Edayarpalayam ? Udumalpet line are bypassed at Edayarpalayam S/s to make Pugalur HVDC Udumalpet line as an interim arrangement) and Asset-2) Pugalur (HVDC Station) Thiruvallam 400kV (Quad) D/C Transmission line along with associated bays and equipments at both ends and 2 nos. 80 MVAR line Reactors at Pugalur (HVDC Station) & 2 nos. 63 MVAR line reactors at Thiruvallam (existing 63 MVAR Bus reactor at Thiruvallam shall be utilized as line reactor in one circuit and second circuit shall have new 63 MVAR Line Reactor) Under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #2 AC System strengthening at Pugalur end in Southern Regional grid
7.	115/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 and 2009-14 tariff block, truing up of tariff for 2014- 19 tariff block and determination of transmission tariff for 2019- 24 tariff block for 500 MW HVDC back to back station at Gazuwaka (Asset I) Vijayawada Gazuwaka 400 kV D/C Line & 50 percent FSC Jeypore Gazuwaka 400 kV D/C T/L at Jeypore (Asset II) and (a) 40 percent FSC on Rengali-Indravati 400 kV S/C T/L and (b) 40 percent FSC on Meramundali-Jeypore 400 kV S/C T/L at Jeypore (Asset III) under Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW) in Southern Region and Eastern Region.
8.	390/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Bihar grid strengthening scheme in Eastern Region.
9	473/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region
10.	154/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, Truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with 400 kV Central Transmission Project in Southern Region.

	11.	511/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 and 2009- 14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined elements of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in Southern Region.
	12.	647/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset-I: 400 kV D/C Manesar-Neemrana Line along with associated bays, Asset-II: 500 MVA, 400/220 kV ICT-1 at Neemrana (DOCO: 01/04/2012), Asset- III: 315 MVA, 400/220 kV ICT-2 at Neemrana, Asset IV: 400 kV D/C Bhiwadi - Neemrana Transmission line along with associated bays, Asset V: 80 MVAR Bus Reactor at Neemrana Sub-station, Asset- VI: LILO of 400 kV S/C Bhiwadi-Bassi TL at Kotputli Sub-station, Asset-VII: 315 MVA 400/220 kV ICT-1&II with 02 nos 220 kV line bays at Kotputli Sub-station, Asset VIII: 04 Nos 220 kV line bays at Kotputli) and Asset-IX: 80 MVAR Bus reactor at Kotputli Sub-station under Northern Region System Strengthening Scheme-XV in Northern Region.
	13.	655/TT/2020	PGCIL	Petition for approval of true up of transmission tariff for 2014-19 and determination of tariff for Asset I 1x500 MVA,765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station under Spare 765/400 kV Transformers for Northern Region.
	14.	349/TT/2020	PGCIL	Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for seven number of assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh in the Western Region.
	15.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
	16.	91/MP/2021	PGCIL	Petition under Section 79(1)(c),38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim.
	17.	37/TT/2022 along with I.A.Diary No.351/2021	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset I: LILO of one circuit of 400 kV D/C Vapi- Navi Mumbai line transmission line along with 400/220 kV GIS KALA Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor alongwith 4 Nos. of 220kV downstream bays and Asset 2: LILO of 2nd Ckt of 400kV D/C Vapi-Navi Mumbai TL alongwith associated bays at Kala substation under Establishment of 400/220kV GIS Sub-station at Kala in UT of D&NH in Western Region (Interlocutory application for early hearing).
15.2.2022 Tuesday At 10.30 A.M. Miscellaneous	1.	84/MP/2021	SJVNL	Petition under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 19 f (iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29

Petitions				(4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station (NJHPS) <i>(On admission)</i>
	2.	123/MP/2021	SJVNL	Petition under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and Implementation of GST Act in respect of Rampur Hydro Power Station (RHPS) <i>(On admission)</i> .
	3.	234/MP/2021	RIPL	Petition seeking condonation of delay in sending hard copy of energy injection report data for the months of April and May, 2020 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner <i>(On admission)</i> .
	4.	276/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 500 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
	5.	277/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 450 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
	6.	278/AT/2021	RUMSL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 450 MW grid connected solar PV power projects selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution number 23/27/2017-R&R.) issued by the Ministry of Power, Government of India on 3.8.2017 as amended from time to time.
	7.	283/AT/2021	KNTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System "Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)" being established by Koppal-Narendra Transmission Limited.
	8.	280/TL/2021	KNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal-Narendra Transmission Limited
	9.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES

				Yamuna Power Limited and Damodar Valley Corporation.
	10.	26/MP/2019	ACME Jaipur	Petition seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity
	11.	153/MP/2019	RUVNL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered PGCIL under POC charges for the ISTS lines operated and maintained by BBMB
	12.	206/MP/2019	PSPCL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by PGCIL under POC charges for the ISTS lines operated and maintained by BBMB
	13	225/MP/2019	HPPC	Petition under Section 79(1) (f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under POC Charges
	14.	291/MP/2019	HPSEB	Petition seeking refund of amounts wrongly collected by Power Grid Corporation of India Limited (hereinafter referred to as "PGCIL"), towards POC Charges for certain ISTS lines systems of BBMB,
	15.	277/MP/2019	SKRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long-Term Access Agreement dated 23.2.2019
	16.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003.
	17.	90/MP/2020	GPTL	Petition under Sections 63 and 79 (1)(f) of the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for compensation due to Change in Law and seeking extension to the Scheduled Commissioning Date of the relevant elements of the Project on account of Force Majeure events.
17.2.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	40/MP/2022	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 (On admission)
	2.	47/MP/2022 alongwith I.A.No.5/2022	MPDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 7 of the Power Purchase Agreement ('PPA') dated 13.07.2007 entered between the National Thermal Power Corporation ('NTPC') and the predecessor in interest of the Petitioners, i.e. the Meghalaya State Electricity Board (Interlocutory application for ex-parte ad-interim reliefs(On admission) .
	3.	205/MP/2021	NTPC	Petition under Sections 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to ash transportation charges consequent to Ministry of Environment, Forest & Climate Change, Government of India Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis (on admissibility).

	4.	155/MP/2019	UPCL	Petition filed under Section 79 (1) (f) of the Electricity Act,2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.
22.2.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	145/MP/2021	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27/11/2013and addendums dated 11/1/2018 and 28/6/2018 <i>(On admission)</i>
	2.	261/MP/2021	JPL	Petition under Section 79(1)(B) for approval of the Supplementary Agreements (Amendments) of PPAs on account of Rationalization of Coal <i>(On admission)</i>
	3.	175/MP/2021	GIPL	Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre <i>(On admission)</i> .
	4.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for grant of Trading Licence and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA <i>(On admission)</i> .
	5.	285/MP/2021	PXIL	Petition under Regulation 12 (5) Of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for changes in the Rules, Bye Laws, Business Rules, Energy Saving Certificates (ESCERT) Business Rules and Renewable Energy Certificate (REC) Business Rules of the Power Exchange to bring them in alignment with the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and Petition under Regulations 54, 55 And 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period in order to achieve the compliances set out under various regulations of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 <i>(on admission)</i> .
	6.	46/MP/2022	IEX	Petition for approval of the revised Bye-Laws, Rules & Business Rules of Indian Energy Exchange in compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 <i>(On admission)</i> .

	7.	130/MP/2021	WRLDC	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for WRLDC for control period 2014-19 (<i>On admission</i>).
	8.	31/AT/2022	KTL	Petition under Section 63 of Electricity Act, 2003 for adoption of transmission charges with respect to inter-state transmission system to be established and operated by Kallam Transmission Limited.
	9.	30/TL/2022	KTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the provisions of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of inter- State transmission license to Kallam Transmission Limited
	10.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA(Interlocutory application for bringing on record additional documents) .
	11.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	12.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	13.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	14.	76/MP/2019	RRVPNL	Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the respondent (Punjab State Power Corporation Limited).
	15.	80/MP/2019	CCCPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in Inter-State transmission) Regulations, 2008 seeking not to collect Back-up Power Supply charges from the Petitioner.
	16.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x 195 MW).
	17.	162/MP/2020	Shree Cement	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13.(b) of the Agreement dated 31.10.2014 .
	18.	202/MP/2021	MBPMPL	Petition for execution/implementation of the order dated 3.6.2019 passed under Section 79 of the Electricity Act, 2003 by this Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto.
24.2.2022 Thursday At 10.30 A.M. Misc./Review Petitions	1.	267/MP/2021	NRSS XXXVITL	Petition seeking approval of this Commission under Section 17(3) and 17(4) of the Electricity Act, 2003; read with Article 15.3 of the Transmission Service Agreement dated 13.1.2016, Article 17.3 of the Supplementary TSA dated 3.7.2017 and Regulation 12 of the Central Electricity

				Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	2.	27/RP/2021	SJVNL	Petition for review of the order dated 16.9.2021 in Petition No. 30/GT/2020 (<i>On admission</i>).
	3.	1/RP/2022	AP(M)L	Petition seeking review of Order dated 24.10.2021 in Petition No. 156/MP/2014 (<i>On admission</i>).
	4.	25/RP/2021	WKTL	Petition seeking review of order dated 31.8.2021 in Petition No.135/MP/2021.
Coram: Chairperson Member (ISJ) Member(AG)	5.	24/RP/2020	WBSEDCL	Petition seeking review of the Order/ directions dated 30.6.2020 in Petition No. 367/MP/2019.
	6.	367/MP/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017.
	7.	22/RP/2021	SJVNL	Petition for review of the order dated 4.6.2021 in Petition No.29/GT/2020
Coram: Chairperson Member (ISJ) Member (PKS)	8.	28/RP/2021	THDC	Petition for review of the Order dated 23.10.2021 in Petition No. 347/MP/2020 (<i>On admission</i>)
25.2.2022 Friday At 10.30 A.M. Generation Tariff Petitions	1.	294/GT/2020	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 1.4.2019 to 31.3.2024.
	3.	402/GT/2019	NTPC	Petition for approval of tariff of Khargone Super Thermal Power Station (2x660 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.9.2019) to 31.3.2024
	4.	389/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I for the period from the date of takeover i.e. 15.12.2018 to 31.3.2019
	5.	189/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024.
	6.	229/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Salal Power Station and for determination of tariff for the period 2019-24 in respect of Salal Power Station.
	7.	157/GT/2020	APCL	Petition for revision of tariff of Indira Gandhi Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	489/GT/2020	APCL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024
	9.	568/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 –19 and for determination of tariff for the period 2019 – 24 in respect of the Mejia Thermal Power Station, Units-7 and 8 (1000 MW).
	10.	366/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Barsingsar Thermal Power Station 2 x 125 MW (BTPS) for the period from 1.4.2014 to 31.3.2019
	11.	386/GT/2020	NLCIL	Petition for fixation of tariff for NLCIL's Barsingsar Thermal Power Station BTPS 250 MW (BTPS) for the period from 1.4.2019 to 31.3.2024

By order of the Commission
Sd/-
(T.D. Pant)

Joint Chief (Legal)
16.2.2022